GOVERNMENT OF INDIA MINISTRY OFLAW & JUSTICE RAJYA SABHA QUESTION NO07.03.2011 ANSWERED ON IMPLEMENTATION OF GRAM NYAYALAYA ACT

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Dr. Janardhan Waghmare

Will the Minister of COALLAW & JUSTICE be pleased to state :-

(a)whether Government is aware that the Gram Nyayalaya Act was welcomed enthusiastically by the rural people;

(b)whether Government is also aware that States are not very keen on its implementation; and

(c)if so, what steps have been taken, so far, to implement this Act effectively?

ANSWER

MINISTER OF LAW AND JUSTICE

(DR. M. VEERAPPA MOILY)

(a) to (c): The Gram Nyayalayas Act, 2008 has been enacted to provide for the establishment of Gram Nyayalayas at the grass-root level for the purpose of providing access to justice to the citizens at their door steps and to ensure that opportunities for securing justice are not denied to any citizen. The Act has come into force on 2nd October, 2009 and enables the State Governments to establish Gram Nyayalayas. Around 5067 Gram Nyayalayas are expected to be established across the country once the Act is fully implemented. As informed by the State Governments, 144 Gram Nyayalayas

have been notified so far. Out of which 47 Gram Nyayalayas have started functioning.

As per Section 3(1) of the Gram Nyayalayas Act, 2008, it is for the State Governments, after consultation with their respective High Court, to establish Gram Nyayalayas in the State. The Central Government has requested the State Governments from time to time to set up more Gram Nyayalayas in consultation with their respective High Courts.

To facilitate the States to set up Gram Nyayalayas, the Government provides assistance to the States towards

(i) establishing the Gram Nyayalayas @ ? 18.00 lakhs per Gram Nyayalaya and

(ii) meeting recurring costs Involved in operating these Gram Nyayalayas @ ? 3.20 lakhs per annum per Gram Nyayalaya for the first three years.